

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 147,148,149 of 2011

Dated: 25th November, 2011

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta Judicial Member**

**Western Electricity Supply Co. of Orissa Ltd Appellant (s)
Versus**

O.E.R.C & Ors. Respondent (s)

Appeal No. 148 of 2011

**Southern Electricity Supply Co. of Orissa Ltd Appellant (s)
Versus**

O.E.R.C & Ors. Respondent (s)

Appeal No. 149 of 2011

**North -Eastern Electricity Supply Co. of Orissa Ltd Appellant (s)
Versus**

O.E.R.C & Ors. Respondent (s)

Counsel for the Appellant (s): Mr. Buddy A. Ranganadhan
Counsel for the Respondent(s): Mr. Hasan Murtaza
Mr. Rajdipa Behura,
Mr. C.S. Chauhan for R-1

ORDER

The learned counsel for the State Commission has informed that a PIL raising tariff issues similar to that raised by the appellant in the present appeal has been heard by Hon'ble High Court of Orissa. She requested that since the PIL is at the last leg of hearing it would be better to defer hearing in these appeals for some time. She also undertakes to file reply by 29.11.2011, after serving copy on the other side. In view of above, we decide to post the matter on **15.12.2011.**

**(P.S.Datta)
Judicial Member**

**(Rakesh Nath)
Technical Member**